

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 646/TT/2020

Date: 14.7.2021

To

Shri S.S. Raju
Chief General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for truing up of transmission tariff for 2014-19 tariff period and determination of transmission tariff for 2019-24 tariff period for replacement of existing 1 no. 50 MVA, 220/132 kV ICTs by 160 MVA, 220/132 kV ICT at Balipara Sub-station along with replacement of 132 kV equipment under "North Eastern Region Strengthening Scheme-III (NERSS-III)" in the North Eastern Region

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 30.7.2021:

2014-19 period

- a) Submit revised Form-5 (in .xlsx format) for Asset-1.
- b) Submit detailed IDC statement (in .xlsx format) for Asset-1. The statement must show rate of interest in case of floating rate of interest as directed by the Commission vide order dated 29.3.2020 in Petition No. 295/TT/2018.
- c) Submit Form 12A (IEDC), 12B (IDC & Financing charges) for Asset-1.
- d) Submit Form-13 (Break up of Initial Spares) for Asset-1.
- e) Undertaking on affidavit that actual equity infused for Additional Capital Expenditure (ACE) during 2014-19 is not less than 30% of total ACE for Asset-1.

- f) Liability flow statement to be submitted for Asset-1 as per the format provided in Annexure-I.
- g) Confirmation that IEDC and initial spares have been discharged as on COD for Asset-1.

2019-24 period

- h) Submit revised Form-5 (in .xlsx format) for Asset-1.
- i) Liability flow statement to be submitted for Asset-1 as per the format provided in Annexure-II.
- j) Confirmation as to whether there is any further ACE expected beyond the 2019-24 period on account of undischarged liability/ balance retention payment.

Miscellaneous

- k) Detailed scope (element-wise) for the transmission project and the scope covered in the instant petition.
 - l) Submit copy of original investment approval and RCE-I, including reasons for Cost Variation from FR to RCE-I.
 - m) Confirm that the instant asset is currently in use and whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition
2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)

Annexure-I

Asset No.	Party	Particulars [#]	Year of Actual Capitalisation	Outstanding Liability as on 1.4.2014	Discharge						Outstanding Liability as on 31.3.2019
					2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	
Asset-1	Party - A										
Asset-1	Party - B										
...	...										

[#] TL/SS/Communication Systems etc.

Annexure-II

Asset No.	Party	Particulars [#]	Year of Actual Capitalisation	Outstanding Liability as on 1.4.2019	Discharge						Outstanding Liability as on 31.3.2024
					2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)	
Asset-1	Party - A										
Asset-1	Party - B										
...	...										

[#] TL/SS/Communication Systems etc.